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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 92 (RE – 2013)/2009-2014

New Delhi, Dated : 26 September, 2014

Subject: Amendment in export policy of iron ore pellets manufactured by KIOCL.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government, with immediate effect, hereby makes the following amendments in Sl. No. 104 of Chapter 26 of Schedule 2 of ITC(HS) Classification of Export and Import Items.

2. Existing entry

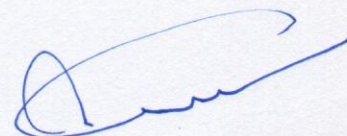
S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
104	26011210	Kg	Iron ore pellets manufactured by Kudremukh Iron Ore Company Limited	STE	Kudremukh Iron Ore Company Limited, Bangalore

Amended entry:

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
104	26011210	Kg	Iron ore pellets manufactured by KIOCL Limited	Free	Export by KIOCL Limited, Bangalore or any entity authorized by KIOCL Limited, Bangalore

3. Effect of this notification:

KIOCL Limited (formerly known as Kudremukh Iron Ore Company Limited) has been permitted to export its own manufactured iron ore pellets either by itself or through any entity authorized by them for the purpose.



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(Issued from F.No.01/91/180/1198/AM 12/Export Cell)